

**INVITATION FOR EXPRESSION OF INTEREST FOR
SENIOR BUILDERS LIMITED**

Having A Multiplex Theatre Complex And Commercial Centre Project At Noida
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	SENIOR BUILDERS LIMITED CIN: U70101DL1996PLC082239 PAN: - AAACS9920J
2.	Address of the registered office	Registered Office: 1/1, Shanti Niketan, New Delhi - 110021
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	Plot No. 55, Block-BW, Sector-32, Noida admeasuring 4332 sq. meters.
5.	Installed capacity of main products/ services	Land owing company M/s MMT Amusement Parks Private Limited (100% subsidiary of corporate debtor) entered property development agreement with M/s Senior Builders Limited. The allotment/ lease of Land owing company was cancelled by NOIDA Authority in the year 2005 and the said cancellation has been challenged before Hon'ble Allahabad High Court vide WRIT-C No. 56336/2005 and the same is pending.
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor had total revenue of Rs. 45,970 as per last audited financial statements for F Y 2017-2018.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	May be obtained by sending an email to ibc.seniorbuilders@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to ibc.seniorbuilders@gmail.com
10.	Last date for receipt of expression of interest	26.05.2026
11.	Date of issue of provisional list of prospective resolution applicants	05.06.2026
12.	Last date for submission of objections to provisional list	10.06.2026
13.	Date of issue of final list of prospective resolution applicants	20.06.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	25.06.2026
15.	Last date of submission of resolution plans	25.07.2026
16.	Process email id to submit EOI	ibc.seniorbuilders@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

Sd/-

VIVEK BANSAL

Resolution Professional

For M/s Senior Builders Limited

IBBI Reg. No.- IBBI/IPA-001/IP-P-01475/2018-2019/12249

Communication Address: SYNERGY INSOLVENCY PROFESSIONALS LLP

SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab

Email For Correspondence: ibc.seniorbuilders@gmail.comEmail: Registered with IBBI – irp.vivekbansalca@gmail.com

Date: 11.05.2026

Place: Noida

"IMPORTANT"

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APPENDIX-IV-A - E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIONS TO RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Reg. Ofc:- 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phone:-011-23351717, 23351712, 23705414, Web:-www.pnbhousing.com

B.O.DELHI: 2nd Floor, U-198, Shakarpur, Main Vikas Marg, Delhi-110092, B.O.JANAKPURI: C-2/21 Janakpuri branch, I ST Floor Above Bank of Baroda Mata Chhannan Devi Road Delhi 110058.

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property(ies) described in Column no-D mortgaged/charged to the Secured Creditor on the constructive Physical Possession of which has been taken by the authorized Officer of M/s PNB Housing Finance Limited Secured Creditor will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATSOEVER THERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representatives or Unknown/Undisclosed borrower(s) and/or guarantor(s), assignees/successors of the respective borrower(s)/mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule-8(1) & 9 of the Security Interest Enforcement Rules, 2002 amended as per the Act. For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited Secured Creditor's website i.e. www.pnbhousing.com.

Sr. No.	Name of the Borrower/Co-Borrower/Legal Heir(s)	Demand Notice Date (b)	Nature of Possession (c)	Description of the Property mortgaged (d)	Reserve Price (RP) (e)	EMD (f)	Last Date of Bid (g)	Bid/Rate (h)	Inspection Date (i)	Date of Auction & Time (j)	Known Encumbrances if any (k)
00016710001183	Satish Gupta/Sat Pal Singh Arora (Guarantor), B.O.: DELHI	1,004,206.00 & 13-09-2022	Physical Possession	Property No. Shop No. LGF -12 On Lower Ground Floor Measuring Approximately 280 Sq. Ft Of Super Areas In The Proposed Shopping Mall Named As City Mall To Be Constructed On Side No. 3, Sector -12, Faridabad Haryana-121002.	17,58,000	1,75,800	27/05/2026	10,000	15-05-2026, 10:00 AM - 5:30 PM	02-06-2026, 02:00 PM - 03:00PM	Unknown Builder Dues and SA/495/2024, Satish Gupta vs PNB Housing Finance Ltd DRT-II, Chandigarh
HOU/JAN/0815/237207	Ajay Kumar Singh/Rajvir Singh, B.O.: JANAKPURI	Rs. 12148994.86 & 31-03-2021	Physical Possession	12/103, 1, Lower No.2, Eminent Heights, Prop. No. 11, New No. 88/79, Compising K/R No. 301 Part And 302 Part Badli Avenue, Village Dhanampur, Dahanu, Uttarshah, India-249165	10,37,000	10,37,800	27/05/2026	Rs. 1,00,000	15-05-2026, 10:00 AM - 5:30 PM	28-05-2026, 02:00 PM - 03:00PM	Not Known

* Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/claims in respect of above mentioned immovable/secured assets except what is disclosed in the Column No-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances. (1) As on date, there is no order restraining and/or injunction PNB/HFI, the authorized Officer of PNB/HFI, from selling, alienating and/or disposing of the above immovable properties/secured assets and status is mentioned in column no-K. (2) The prospective purchaser/bidder and interested parties may expedite the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K, including but not limited to the title of the documents of the title pertaining hereto available with the PNB/HFI, and satisfy themselves in all respects prior to submitting tender/bid application form or making offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid amount in cash (Known and Unknown) and/or (Undisclosed) borrower(s) and/or guarantor(s), assignees/successors of the respective borrower(s)/mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule 8(1) of the Security Interest Enforcement Rules, 2002. The amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgement of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of SARFAESI Act. (4) M/s C1 India Private Limited would be assisting the Authorized officer in conducting sale through an e-Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website - www.bankauctions.com For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Deepak Shah/Satish Chander, Toll Free No. -1800 120 8800, E-Mail: auction@pnbhousing.com, is authorised Person of PNB/HFI or refer to www.pnbhousing.com.

PLACE : DELHI-NCR DATE :- 11.05.2026 SD-/AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil-Trust-2025-014 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated 13 OCTOBER 2025, calling upon the borrower viz. **BACHAN SINGH, GUDDI SINGH, AMIT SINGH** having loan account no. PR01142636 the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATSOEVER THERE IS BASIS" on the date mentioned below.

Sl. No.	Borrower Name and Guarantors	Demand Notice	Possession Date
1.	Borrower. BACHAN SINGH Guarantors: 1. GUDDI SINGH 2. AMIT SINGH	Rs.10,39,104/- (Rupees Ten Lakh(s) Thirty Nine Thousand One Hundred Four Only) as on 17th JULY 2025 along with future interest at the contractual rate on the aforesaid amount with effect from 18TH JULY 2025 together with incidental expenses, cost, charges etc. Notice dated: 13TH OCTOBER 2025	7th MAY 2026

DESCRIPTION OF PROPERTY- Property Owned by BACHAN SINGH All that piece or parcel of Immovable property Ward No. 29, Pole No.322, RC-307, Khasra No.185, Village Ghana Vihar, Khora Colony, Pargana Loni, Tehsil & Distt. Ghaziabad, Uttar Pradesh-201309. That the above mention immovable property is bounded is under EAST - Others Owner House, WEST - Other Property, NORTH - House Of Kanwar Pal, SOUTH - Rasta 15ft wide

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The borrowers/guarantors/mortgagors attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

Place: UTTAR PRADESH Sd/- Authorized Officer
Date: 11.05.2026 Asset Reconstruction Company (India) Limited, Trustee of Arcil-Trust-2025-014

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

CIN No.: U65999MH2002PLC134884. Website: www.arcil.co.in;
REGISTERED OFFICE- The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (W), Mumbai - 400 028. Tel.: 022-66581300

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil-Trust-2025-014 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated 13 OCTOBER 2025, calling upon the borrower viz. **CHAUDHARY GARMENTS, OM PRAKASH, BABITA DEVI** having loan account no. PR0193226 the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATSOEVER THERE IS BASIS" on the date mentioned below.

Sl. No.	Borrower Name and Guarantors	Demand Notice	Possession Date
1.	Borrower. CHAUDHARY GARMENTS Guarantors: 1. OM PRAKASH 2. BABITA DEVI	Rs.12,15,616/- (Rupees Twelve Lakh(s) Fifteen Thousand Six Hundred Sixty One) as on 16th JULY 2025 along with future interest at the contractual rate on the aforesaid amount with effect from 17TH JULY 2025 together with incidental expenses, cost, charges etc. Notice dated: 13TH OCTOBER 2025	8th MAY 2026

DESCRIPTION OF PROPERTY- Property Owned by CHAUDHARY GARMENTS: All that piece and parcel of immovable property House No. 529, area measuring 146.32 sq.mts out of Khasra No. 529, 524 situated in Vaka Muja Bathain Kalan Ardh Nagriya Area Tehsil Chhata Distt Mathura Uttar Pradesh - 281 403 That the above mentioned immovable property is bounded as under East - 15Ft Wide Road, West - Plot of Pooran, North - Plot of Seller, South - Plot of Seller.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The borrowers/guarantors/mortgagors attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

Place: UTTAR PRADESH Sd/- Authorized Officer
Date: 11.05.2026 Asset Reconstruction Company (India) Limited, Trustee of Arcil-Trust-2025-014

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

CIN No.: U65999MH2002PLC134884. Website: www.arcil.co.in;
REGISTERED OFFICE- The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (W), Mumbai - 400 028. Tel.: 022-66581300

INTEGRAL COACH FACTORY, CHENNAI-38

Tender Notice No. ICF/EL/Cons/2026-27, Dated: 11.05.2026

For and on behalf of The President of India, The Dy. Chief Electrical Engineer / Maintenance / Shell, Integral Coach Factory, invites E-Tender for the following works:

Tender No.	Name of the Work	Approx. Value in Lakhs (Rs.)	EMD (Rs.)	Tender Closing Date and Time
(1)	(2)	(3)	(4)	(5)
2026245212205	EL-W-925 Distribution / Installation of LED Lights in Trainset and LHB Coaches at Furnishing Division for a period of Six Months	18.06	36,100/-	02.06.2026 at 15:30 hrs.
2026245212206	EL-W-926 Electrical works for Proposed shed of size 26M x 33M on Eastern side of Shop C pit traveriser in Shell Factory.	40.26	80,500/-	02.06.2026 at 15:30 hrs.

Web site for submission of offer: www.iraps.gov.in
Hindi Version of the above tender notification is available in <https://icf.indianrailways.gov.in>

INTEGRAL COACH FACTORY, CHENNAI-38

Tender Notice No. ICF/PCMM/EOT/19/2026

Dated: 08.05.2026

The following e-tenders are published in IREPS website. Firms are requested to login to www.iraps.gov.in and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing and Opening time for all tenders are 14.15 hrs. Hindi version of tender notice is available on website www.icf.indianrailways.gov.in

Sl. No.	Tender No.	Tender Title	Quantity	Due Date/Time
1	08261282	SET OF EFT / ETB IV COUPLER PLUG AND SOCKET	Refer IREPS Website	22.05.2026
2	03261582	FIXATION BALL JOINT	14023 Nos	26.05.2026
3	08261291	DOUBLE END JUMPER 22 CORE 329-75-043C-1 & DOUBLE END JUMPER	Refer IREPS Website	26.05.2026
4	01265141	JIB CRANE 1.5 TON	1 Nos	28.05.2026
5	03261525	SECURITY DISC	10047 Nos	28.05.2026
6	03261163A	UNF BRACKET ASSEMBLY	2947 Nos	01.06.2026
7	08261376	SNI OF VB SLEEPER SEALED GANGWAY	Refer IREPS Website	01.06.2026
8	07261648	ROLLING SHUTTER COMPLETE FOR MEMU COACHES	774 Nos	01.06.2026
9	01265219	SUPPLY AND INSTALLATION OF EOT CRANE	1 Sets	03.06.2026

CORRIGENDUM No. 19

Corrigendum has been issued to the following tender. Please check IREPS website for further details.

Sl. No.	Tender No.	Existing Value	Modified Value
1	02261219	04.05.2026 EMD 207430	11.05.2026 84580

Description Modified and Additions & Deletions of Drawing and Spec. Please refer Tender Document for details in IREPS website.

2	02261327	06.05.2026	11.05.2026
3	03261327	04.05.2026	14.05.2026
4	07261329	07.05.2026	21.05.2026
5	07291314	07.05.2026	21.05.2026
6	08261201	06.05.2026	13.05.2026

HDFC BANK

HDFC Bank Limited

Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)	Outstanding Dues	Date of Demand Notice	Date of Physical Possession	Description of Immovable Property / Secured Asset
1.	MR. VIKRAM GOGIA & MRS. PAAYAL GOGIA	Rs. 28,49,755/- (Rupees Twenty Eight Lakh Forty Nine Thousand Seven Hundred and Fifty Five Only) Due as on 30-JUNE-2024*	30-JULY-2024	05-MAY-2026 (Physical Possession)	RESIDENTIAL FLAT ON FIRST FLOOR (FRONT SIDE), WITHOUT ROOF RIGHTS BUILT ON RESIDENTIAL PROPERTY NO. 2071, IN TP SCHEME-1, SITUATED AT SECTOR-49, P.L.F COLONY, SAINIK COLONY FARIDABAD, HARYANA ALONG WITH CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Physical Possession of Immovable Property / Secured Asset mentioned at Serial No. 1** in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: Delhi/NCR
Date : 09-MAY-2026

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

For HDFC Bank Ltd.
Sd/-
Authorized Officer

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SENIOR BUILDERS LIMITED

Having A Multiplex Theatre Complex And Commercial Centre Project At Noida (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	SENIOR BUILDERS LIMITED CIN: U70101DL1996PLC082239 PAN: AAACS9920J
2.	Address of the registered office	Registered Office: 1/1, Shanti Niketan, New Delhi - 110021
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	Plot No. 55, Block-BW, Sector-32, Noida admeasuring 4332 sq. meters.
5.	Installed capacity of main products/ services	Land owning company M/s MMT Amusement Parks Private Limited (100% subsidiary of corporate debtor) entered property development agreement with M/s Senior Builders Limited. The allotment/ lease of Land owning company was cancelled by Noida Authority in the year 2005 and the said cancellation has been challenged before Hon'ble Allahabad High Court vide WRIT-C No. 56336/2005 and the same is pending.
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor had total revenue of Rs. 45,970 as per last audited financial statements for FY 2017-2018.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	May be obtained by sending an email to ibc.seniorbuilders@gmail.com
9.	Eligibility of resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to ibc.seniorbuilders@gmail.com
10.	Last date for receipt of expression of interest	26.05.2026
11.	Date of issue of provisional list of prospective resolution applicants	05.06.2026
12.	Last date for submission of objections to provisional list	10.06.2026
13.	Date of issue of final list of prospective resolution applicants	20.06.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	25.06.2026
15.	Last date of submission of resolution plans	25.07.2026
16.	Process email id to submit EOI	ibc.seniorbuilders@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

Sd/-
VIVEK BANSAL
Resolution Professional
For M/s Senior Builders Limited
IBBI Reg. No. - IBBI/PA-001/P-P-01475/2018-2019/12249
Communication Address: SYNERGY INSOLVENCY PROFESSIONALS LLP
SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab
Email For Correspondence: ibc.seniorbuilders@gmail.com
Email: Registered with IBBI - irp.vivekbansal@gmail.com

Date: 11.05.2026
Place: Noida

Home First Finance Company India Limited

CIN: L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A (See proviso to rule 8 (6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (i) that the below described immovable properties as per column (ii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said properties/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Diamond verma, Rama Verma, Seema	Plot-AT, RESIDENTIAL PLOT NO-41 KHASRA NO-23 YOG CITY COLONY VILLAGE SHANTARSHA PARGANA & TEHSIL ROORKEE DISTT HARIDWAR OUT SIDE NAGAR NIGAM ROORKEE, Haridwar, Uttarakhnad-249402. Bounded by East-Way 20 feet wide, West-Chakroad, North-Way 20 feet wide, South-Plot no. 40	05-03-2026	1,081,721	06-05-2026	1,501,000	150,100	10-06-2026 (11am-2pm)	08-06-2026 (upto 5pm)	7977570441
2.	Sunil Kumar,Ruby	HOUSE-RESIDENTIAL HOUSE ON PLOT NO-123 KHASRA NO-714 M.SHIVAM, VEHAR COLONY VILLAGE SALEMPUR MAHDOOD-01 PARGANA ROORKEE TEHSIL & DISTT HARIDWAR OUT SIDE NAGAR NIGAM Haridwar, Uttarakhnad-249402 Bounded by East-House on plot no 124 (kavar pal), West-House on plot no 122 (House of rakesh), North-Road 20ft, South-Road 20ft	05-03-2026	1,817,430	06-05-2026	2,046,200	204,620	10-06-2026 (11am-2pm)	08-06-2026 (upto 5pm)	9897965153
3.	raahul kumar Aman Kumar,Rita devi	Plot No. 6, Khasra No. 855/2, New Defence Colony, Village- Mahawad, Pragana & Tehsil-Dadri, Distt-Gautam Budh Nagar, G.B Nagar, Uttar Pradesh, 203207 Bounded by East-Road 20 Ft, West-Plot No. 15, North-Plot No. 7, South-Plot No. 5	05-03-2026	767,920	06-05-2026	1,410,750	141,075	10-06-2026 (11am-2pm)	08-06-2026 (upto 5pm)	8957446032
4.	Ankit Kumar,Babita Devi	Plot No.-56, Khasra No.163M, Green Residency-2, Palli Road, Village Titlapata Karanwas, Pargana, Tehsil-Dadri, GB Nagar, Uttar Pradesh, 201311 Bounded by East-Plot No. 55, West-Plot No. 57, North-Plot No. 68, South-18 Ft. Road.	05-03-2026	889,112	06-05-2026	1,260,000	126,000	10-06-2026 (11am-2pm)	08-06-2026 (upto 5pm)	8957446032
5.	Vishai Nisha Chauhan, Lalita Rani	RESIDENTIAL HOUSE ON PART OF NO-64 KHASRA NO-1460 WARD NO-59 SITAPUR VISHAL ENCLAVE VILLAGE JWALAPUR PARGANA JWALAPUR TEHSIL & DISTT HARIDWAR IN SIDE NAGAR NIGAM HARIDWAR, Haridwar, Uttarakhnad, 249404 Bounded by EAST-PART OF PLOT NO-63, WEST-PART OF PLOT NO-64, NORTH-RASTA 18' WIDE, SOUTH-LAND OF OTHERS.	03-01-2026	1,842,590	13-04-2026	1,836,000	183,600	10-06-2026 (11am-2pm)	08-06-2026 (upto 5pm)	7977570441
6.	Rakhi ,Lalit Kumar	Plot No.1B, Khasra No.145, Village-Roja Jalajpur, Dadri, Gautam Budh Nagar, Uttar Pradesh, 201009 Bounded by North-Plot of Rahul, South-Road 9ft. Wide, East-Plot of Bharam Singh, West-Plot of Mangal.	03-01-2025	1,303,006	09-04-2026	2,041,740	204,174	10-06-2026 (11am-2pm)	08-06-2026 (upto 5pm)	8957446032

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